

**B. O. A. C. Gold Case**

1063. SHRI YAJNA DATT SHARMA :  
SHRI JAI SINGH :  
SHRI HARDYAL DEVGUN :  
SHRI JYOTIRMOY BASU :

Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the report of Shri S. K. Srivastva, Director of Revenue Intelligence in the BOAC gold case which had appeared in the 'Blitz', dated the 17th May, 1969 ;

(b) whether the contents of the report are authentic ; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI P. C. SETHI) : (a) Government have seen the report in the 'Blitz' dated the 17th May, 1969 about B. O. A. C. gold case.

(b) and (c). Necessary enquiries have been made with the Director of Revenue Intelligence. The alleged extracts published in the 'Blitz' dated the 17th May, 1969 are not from any report or document submitted by the Director either to the adjudicating or the appellate authorities or to the Government.

**Income of Former Comptroller and Auditor General of India.**

1064. SHRI YAJNA DATT SHARMA :  
SHRI JAI SINGH :  
SHRI HARDYAL DEVGUN :

Will the Minister of FINANCE be pleased to state :

(a) the assessed income of Shri A. K. Roy, former Comptroller and Auditor General of India, during the period i.e., the last year of his service, when he was on extension and the years after his retirement till now, separately, year-wise ;

(b) the details of the Wealth-tax paid by him during the same period, year-wise ;

(c) whether the question of impropriety involved in the senior officers becoming Directors of large number of companies on their retirement and amassing wealth has since been examined by Government ;

(d) if so, with what results ; and

(e) the number of Companies of which he is Director at present and the value of his share holdings ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Shri A. K. Roy retired as Comptroller and Auditor General of India on 15th August, 1966. His assessed income for the years referred to in the question, was as under :

|                         |     |            |
|-------------------------|-----|------------|
| Assessment year 1967-68 | ... | Rs. 51,622 |
| Assessment year 1968-69 |     |            |
| Income returned         |     |            |

|                         |     |              |
|-------------------------|-----|--------------|
| (Assessment pending)    | ... | Rs. 1,11,380 |
| Assessment year 1969-70 |     |              |

|                      |     |              |
|----------------------|-----|--------------|
| Income returned      |     |              |
| (Assessment pending) | ... | Rs. 1,18,127 |

(b) Details of the wealth returned for these years (assessments are still pending) were as under :—

|                         |     |  |
|-------------------------|-----|--|
| Assessment year 1967-68 | ... | Rs. 2,30,353                                     |
| Assessment year 1968-69 | ... | Rs. 4,63,681                                     |
| Assessment year 1969-70 | ... | Return not filed, applied for extension of time. |

(c) and (d). In this connection attention is invited to Article 531-B of the Civil Services Regulations and the Government of India's decisions thereunder, according to which retired Government servants belonging to All India Service or a Central Service Class I are required to obtain the permission of the Government before taking up any commercial employment within 2 years of their retirement. Directorship of a company is normally not a case of commercial employment.

(e) The requisite information is furnished in the Statement laid on the Table of the House. [Placed in Library. See No. LT-1395/69]

**Mineral Survey in Maharashtra**

1065. SHRI K. M. KUSHIK : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether any mineral survey has been